

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-111/2012/1127/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Raktim Duarah,
District & Sessions Judge,
Nagaon.

Dated Guwahati the 8th February, 2023

Sub: **Earned Leave.**

Ref:- Your letter No. 1094 dtd. 04.02.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 5 days from 23.02.2023 to 27.02.2023 along with station leave permission from the evening of 22.02.2023 till the morning of 28.02.2023**, subject to submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. You have been allowed to perform your Journey from Nagaon to Guwahati, by the official vehicle, at own cost. Further, you have been allowed to hand over charge to the Addl. District & Sessions Judge, No. 1, Nagaon and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-111/2012/1128-1129/A, dated , 08-02-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
2. The Project officer, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)